

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709 Fax: 011-20904365

Petition No.: 352/TT/2026

Date: 24.8.2026

To

Shri Zafrul Hasan
Chief General Manager (Commercial/Regulatory Cell),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Petition for determination of transmission tariff for 2024-29 tariff block for 1x1500 MVA (3rd) ICT at 765/400 kV Indore S/S along with associated bays & equipment including GIS Bus Ducts & Cable *under* “Augmentation of Transformation Capacity at 765/400 kV Indore S/S in Madhya Pradesh” in Western Region under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003, Regulation 15(1)(a) & Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2024.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.9.2026:-

2024-29 period

- a) Provide Revised Cost Estimate (RCE) for the transmission asset.
- b) Provide Form 9C in excel format.
- c) Provide Liability Flow Statement in excel format.

d) Provide the activity wise time delay justification as per the format mentioned below:

Asset									
Activity wise details	Original Schedule			Actual Schedule			Time Overrun days	Reason for Delay	Supporting Documents
	Start	End	Days	Start	End	Days			

Forms

e) Provide Form-7 Part-B

2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Legal)